

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 110
(IB)-415(PB)/2019

IN THE MATTER OF:

Unimax International

..... Petitioners/Applicant

v.

M/s. Soho Infrastructure Ltd.

..... Respondents

Under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 26.07.2019

CORAM:

CHIEF JUSTICE (RTD.) M.M. KUMAR
HON'BLE PRESIDENT

DR. V.K SUBBURAJ,
HON'BLE MEMBER (TECHNICAL)

PRESENT:-

For the Petitioner

Mr. Geetesh Meena, Adv.

For the Respondent

Mr. Rajesh Kumar, Adv.

ORDER

Arguments heard. Order reserved.

The request made by the new counsel for adjournment on the ground that he is a new counsel is rejected. The change of counsel is no ground for granting adjournment in the matters where strict time line is provided by the Code.

However, written arguments by the parties may be filed within three days.



(M.M.KUMAR)
PRESIDENT



(DR. V.K SUBBURAJ)
MEMBER (TECHNICAL)